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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-793/2004
MA-674/2004

New Delhi this the 5th day of April, 2004.

Hon'ble Shri Shanker Raju, Member(J)

Sh. R.P. Arora,
Retired Senior Instructor,
Z.T.C. Udaipur,
R/o C-8/E MIG Flats,
Maya Puri, New Delhi-64. Applicant

(through Sh. Gyan Prakash, Advocate)

Versus

1. Union of India through
G.M., Northern Railway,
Baroda House,
New Delhi.
2. Chief Medical Director,
Northern Railway,
Baroda House,
New Delhi. Respondents

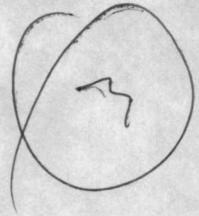
ORDER (ORAL)

Heard the learned counsel.

In this O.A. applicant claims reimbursement of medical claim of Rs.15,619/- which was incurred under emergent ^h circumstances.

The applicant preferred an appeal which is yet to be disposed of.

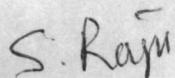
Learned counsel states that various pronouncements strengthen his plea for reimbursement of medical claim in emergent circumstances.



Having regard to the above, respondents are directed to dispose of the claim of the applicant in his appeal having regard to the averments made by a detailed and speaking order to be passed within 2 months from the date of receipt of a copy of this order.

A copy of this order be sent to the respondents.

OA stands disposed of at the admission stage itself.



(Shanker Raju)
Member(J)

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